

FIR No. 157/2019
PS Kamla Market
State V. Mahima
u/s 370/376/109/353/34 IPC & 4/5/6 of ITP Act

17.06.2020

Arguments heard through VC from Sh. Devender Hora, Ld. Counsel for accused/applicant.

Arguments heard from Ms. Lakshmi Raina, Ld. Counsel for DCW.

Arguments heard from Ld. APP through VC.

The reply of the IO has been perused.


Having heard the submissions made by Ld. Counsel for applicant/accused as well as Ld. APP and in view of the Practice Directions issued by the Hon'ble High Court of Delhi in the above stated Sections, the bail application cannot be disposed off in the absence of the complainant/victim.

The victim/complainant is a resident of Assam and because of the non-availability of public transport, the complainant/victim is not able to appear in person.

On request of the Ld. Counsel for applicant/accused and in the given facts and circumstances, the matter is adjourned to 04.07.2020.

Notice be further issued to the complainant/victim through IO.

IO be also summoned to appear in person for the next date of hearing.


(SATISH KUMAR)
ASJ/SPECIAL JUDGE (SFTC-2)
Central/THC/Delhi